

(c) the conclusions arrived at in the conference?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):

(a) Yes, Sir.

(b) and (c). The conference of State Education Minister on 10th August, 1996 discussed at length, inter alia, the status of Universalisation of Elementary Education (UEE) and literacy campaigns. Compulsory Primary Education as a fundamental right, increased investments in education. The conference resolved to set up a Committee of State Education Ministers under the chairmanship of Union Minister of State (Education) to identify resources for achievement of UEE and total literacy. It recognised the significance of constitutional amendments to make free and compulsory primary education as a fundamental right and urged the Government to consider legal, administrative and financial implications of this proposal.

Centre for Educational Technology

2938. PROF. P.J. KURIEN : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government of Kerala has demanded the setting up of a Centre for Educational Technology in Kerala; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) and (b). Yes, Sir. A proposal has recently been received from Government of Kerala for setting up of a State Institute of Educational Technology in that State. At present due to financial constraints no new SIETs are proposed to be set up. The proposal of the State Government can, however, be considered during the 9th Plan, subject to availability of resources.

Lal Bahadur Shastri Memorial at Tashkent

2939. SHRI P.R. DASMUNSI : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Lal Bahadur Shastri Memorial Hall is not functioning properly at Tashkent;

(b) whether indirect restrictions have been imposed to visit the surroundings of the memorials;

(c) if so, whether the scope of functioning of the memorial is getting closed;

(d) whether the Government have taken up/propose to take up the matter with Uzbek Government; and

(e) if so, the details thereof?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI I.K. GUJRAL) : (a) to (e). In January, 1996 the Uzbek Government conveyed to us that they wished to relocate the Shastri Memorial in order to provide it a better public view and to enhance its accessibility. The Government of India took up this matter with the Government of Uzbekistan immediately thereafter and explained that former Prime Minister Shri Lal Bhadr Shastri was a highly revered figure in India's modern history and the memory of his stay in Tashkent evoked deep sentiments, among the Indian people. The Uzbek Government was urged that no unilateral steps should be taken to shift the Shastri Memorial. The Uzbek Government has assured us that no decision would be taken by them on this matter without consulting the Government of India.

During the visit of the former Minister of External Affairs, Shri Pranab Mukherjee to Tashkent in March, 1996, it was agreed that official-level discussion would be held between the two sides for this purpose.

Admission in Kendriya Vidyalayas on Fake Requests

2940. SHRI SHANTILAL PRASOTAMDAS PATEL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether admissions in some Kendriya Vidyalayas have been made on the fake requests by MPs on the ground that these children happened to be their grandchildren;

(b) if so, the details thereof; and

(c) the action taken in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (c). Six cases of allegedly forged signatures of members of Parliament have been reported which are under investigation by the Sangathan.

Exchange of Enclaves with Bangladesh

2941. DR. T. SUBBARAMI REDDY : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Chief Minister of West Bengal has sent any proposal to the Union Government for the immediate exchange of enclaves between India and Bangladesh;

(b) if so, the details thereof and the steps being taken by the Government this regard;

(c) whether there are about 130 Indian enclaves, within the Bangladesh territory and over 90 Bangladeshi enclaves in the Indian side;

(d) whether Bangladesh Government has been consulted in this regard; and